

**AMENDMENT TO THE CRIMINAL RULES OF PRACTICE AND
CIRCULAR ORDERS.**

The following shall be added as Appendix XVII of Part II of the Criminal Rules of Practice and Circular Orders, 1958:-

*List showing delegation of financial powers to
Presiding Officers of Subordinate Criminal Courts.*

| | <i>Serial number and authority to which powers have been delegated.</i> | <i>Extent of delegation</i> | <i>Number and date of orders sanctioning delegation.</i> |
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| | (1) | (2) | (3) |
| 1 | District Magistrates(Judicial) | Lease deeds for the occupation of private buildings required by Judicial Department in their respective jurisdiction | Item No.10-C of Appendix 4 of M.F.C. Vol.II |
| 2 | District Magistrate (Judicial), the Chief Presidency Magistrate, Madras | To sanction the purchase of a new bicycle in the place of one condemned. | Item No.6 of Appendix 7 of M.F.C.Vol.II |
| 3 | District and Sessions Judge, District Magistrate(J), the Chief Presidency Magistrate, Madras. | To sanction the purchase of books and maps(non-Government Publications) required for the use of their own offices and offices subordinate to them. | Item No.8 of Appendix 7 of M.F.C.Vol.II |
| 4 | The Chief Presidency Magistrate, Madras District and Sessions Judge. | To purchase isolated copies of news papers subject to a limit of Rs.5 on each occasion. | Do |
| 5 | The Chief Presidency Magistrate, Madras, District and Sessions Judge, District Magistrate(J) | To sanction the purchase of furniture up to Rs.500 | Item No.23 of Appendix 7 of M.F.C. Vol.II and G.O.Ms.No.2867, Home, dated 15 th October 1956. |

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| 6 | Authorities empowered to draw Contingent Bills. | To sanction the employment of unskilled menials on non-pensionable establishments, whose pay is debited to contingencies. | Item No.37 of Appendix 7 of M.F.C Vol II |
| 7 | Sessions Judge | To incur translation charges | Item No.57 of Appendix 7 of M.F.C., Vol.II |
| 8 | District Magistrate(J), Chief Presidency Magistrate, Madras | To sanction the purchase of petty stationary articles up to an annual limit of Rs.50 | G.O.Ms.No.2894, P.W., dated 22 nd October, 1960 and G.O.Ms.No.1762, Home, dated 27 th May 1961. |
| 9 | District Magistrate(J) | To sanction estimates for expenditure on the | Appendix 12 of M.F.C., Vol.II |
| 10 | District Magistrate(J) | To sanction additions, improvements and alternations to existing electrical installations up to Rs.1000 a year for each building. | Appendix 14 of M.F.C., Vol.II |
| 11 | District Magistrate(J) | To employ section writers for taking copies of records in P.R. cases to be submitted to Sessions Court and also for the preparation of copies of calendar cases in the courts of the District Magistrate, Sub-divisional Magistrate and Additional First Class Magistrates. | Item No.17, Appendix 15, M.F.C., Vol.II |
| 12 | Sessions Judge, Chief Presidency Magistrate, Madras, District Magistrate(J) | To sanction the writing off the irrecoverable value of stores up to a limit of Rs.200 | Appendix 23 of M.F.C., Vol.II |
| 13. | Sessions Judge, Additional Sessions Judge, Assistant Sessions Judge, Chief Presidency Magistrate, Madras, Second | To waive the recovery of fines imposed in Criminal Cases (no limit) | Item No.2 and Part B of Appendix 23 of M.F.C., Vol.II |

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| | Presidency Magistrate at Georgetown and the Third Presidency Magistrate at Saidapet. | | |
| | District Magistrate(J) | To waive the recovery of all fines (no limit) | Do |
| | Sub divisional Magistrate | To waive the recovery of fines levied by subordinate courts(up to Rs.50) | Item No.2 under Part B of Appendix 23 M.F.C., Vol.II |
| | Do | To waive the recovery of pound fines and fees(up to Rs.25) | Do |